

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

21

C.S.A. No. 939/(MAH)/2017

CORAM:

Present:

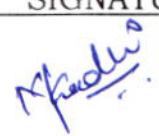
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

NAME OF THE PARTIES: M/s. Omkar Realtors & Developers (Bhoiwada) Pvt.
Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 100 to 103 of the Companies Act 1956
and 52 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Meeta Kadhi	Advocate for Applicant company	

ORDER

CSA No. 939/230-232/NCLT/MB/MAH/2017

The Counsel for the Petitioner is present.

On the mentioning made by the Petitioner's side for postponing this matter
to 30th November 2017, and for there being no objection from the Respondent's side,
list this matter on 30.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)